

[*Translation*]

- (vi) Need to reconsider the proposal for grant of anticipatory bail by High Courts only.

SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI (Rajkot) : Mr. Chairman, Sir, with your permission, I raise the following matter of urgent public importance under Rule 377 in this House .

According to section 438 of Criminal Procedure Code, High Court and Session Courts both are empowered to grant anticipatory bail at present. But there is a move that the power of granting anticipatory bail should rest with the High Court only.

In case this provision is made, it will lead to serious consequences because the people belonging to poor and middle classes will have to suffer the most because they have to take rounds of High Courts to obtain anticipatory basis in the cases where they have been wrongly implicated, as also they will have to pay huge amount of fees to advocates in High Courts.

There is also a move that anticipatory bail seekers will have to appear in High Courts in person which means that the police will be able to arrest the person seeking anticipatory bail outside the High Courts.

Thirdly if such cases are heard by High Courts alone, it will increase in the work load of High Courts which are already overburdened and are not in a position to dispose of cases promptly, due to which a large number of cases are pending there for years together.

Various Bar Associations in the country have raised their voice against this and Rajkot Bar Association in my constituency have also raised her voice and passed a resolution. Resolutions have been passed. I appeal the Government that no such steps should be taken which may cause hardships to the people.

[*English*]

- (vii) Demand for faster development of Orissa during Eighth Five Year Plan period so as to remove regional disparities.

SHRI BRAJAMOHAN MOHANTY (Puri) : The State of Orissa is backward due to neglect of the State during colonial rule. The State is endowed with natural resources in abundance, but during post-Independence period, the development of the State has not kept pace with the advanced and affluent States and Union Territories of the country. During the last four decades, the progress of development is behind the national average. Before Independence, Orissa occupied 17th position in the matter of per capita income. The position remains the same today. In the fields of education, road communication, health, industrial development and irrigation, Orissa is lagging behind the national average. The growth of the State, and per capita income is below the national average, although the growth of population is comparatively low. The situation is very much distressing.

During post-Independence era, in spite of our efforts to remove the inter-State, inter-district disparity, the gap has widened and is widening every day.

The 8th Five Year Plan is under preparation. In the Presidential Address this year, the Government has committed itself for vigorous efforts to remove the inter-State and inter-region disparity. I would urge upon the Government to formulate the 8th Plan with new strategy of development to tackle the problem of widening disparity.

- (viii) Need to set up a bench of the Supreme Court at Bangalore.

SHRI V. S. KRISHNA IYER (Bangalore South) : The Highest Court of Justice i.e., Supreme Court, is situated at New Delhi. The litigants of the Southern parts of the country, i.e., from the States of Tamil Nadu, Karnataka, Kerala, Goa, Pondicherry and Bombay find it difficult to approach the Supreme Court to get final justice. The